

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**IA NO. 286 OF 2017**  
**IN**  
**DFR NO. 363 OF 2017**

**Dated: 31<sup>st</sup> July, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:**

**NLC Industries Ltd. ...Appellant(s)**  
**Vs.**  
**Andhra Pradesh Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan  
Ms. Swapna Seshadri  
[  
Counsel for the Respondent(s) : Mr. Gautam Prabhakar for R-2

**ORDER**

**(IA NO. 286 OF 2017 )**  
***(Appl. for condonation of delay in filing the appeal)***

There is 175 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

All the Respondents have been served. Mr. Gautam Prabhakar appears on behalf of Respondent No.2. Other Respondents, though served, are not represented.

We have heard learned counsel for the parties and perused the explanation offered for the delay in filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing the appeal is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on **29.08.2017.**

**(I.J. Kapoor)**  
**Technical Member**

*ts/kt*

**(Justice Ranjana P. Desai)**  
**Chairperson**